

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH: PATNA

Registration No. RA16 of 1996

Date of order 24.4.96

(Arising out of OA-144 of 1996)

Sunil Kumar Singh ..... Applicant

Versus

The Union of India & Others ..... Respondents

Coram: Hon'ble Mr. N.K.Verma, Member (A)

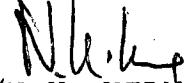
O R D E R

Hon'ble Mr. N.K.Verma, Member (A)

This is a Review Application filed against the order passed in the OA No.144/96. The OA was dismissed at the admission stage itself with a direction that the applicant may move before the appropriate departmental authorities who were also required to dispose of the representation within a tight time schedule. In the Review Application, it has been brought to notice that a similar OA was admitted in OA-129/96 and an interim stay was granted by this Tribunal vide order dated 28.2.1996.

2. The OA was dismissed through a reasoned order that the applicant had not exhausted his departmental remedies before coming to the Tribunal, besides he had not been served with a termination order against which the OA was moved. In view of this I do not find that there was any error apparent on the face of the record

or any new facts have been brought to the notice which were not till date produced before the Bench in spite of due diligence of the applicant. The Review Application is therefore, not maintainable and is accordingly dismissed.

  
(N.K. VERMA)  
MEMBER (A)